

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 3306/2024 IA 3313/2024 in C.P. (IB)/190(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.06.2024**

NAME OF THE PARTIES:- **IA 3306/2024 Mr Brijendra Kumar
Mishra Liquidator of Shrenuj & Co. Ltd
IA 3313/2024 Brijendra Kumar Mishra
Liquidator of Shrenuj & Co. Ltd
V/s
Adinath Jewellery Exports
IN THE MATTER OF
Bank of India
V/s
Shrenuj & Co Ltd**

Section: Sec 60(5) Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 3306/2024: Counsel Yahya Batatawala a/w Counsel Krushi Shah for applicant/
Liquidator. This application has been filed by the Liquidator for placing on record
revised asset memorandum report under Regulation 34 of the IBBI (Liquidation
Process), Regulation, 2016, which is annexed with the application as Annexure-A. The
said report is taken on record, and no order is called for. With the aforesaid observation,
IA No. 3306/2024 is allowed and disposed of.

IA No. 3313/2024: Counsel Yahya Batatawala a/w Counsel Krushi Shah for Applicant/Liquidator. List this matter on **09.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)